180

SPECIAL MENTIONS

Special

Alleged misuse of Junk ExportLiberalisation Seem* ofGovernment

RAJNI SHEI EANJAN SAHU (Bihar): The second one is about the export of mud bricks in the name of zinc oxide, cut plastic sheets, other items etc., and saw dust in the name of spectacle frames and chalk powder in place of pharmaceuticals and all kinds of other junks. Madam, several cases have been detected and the CBI has launched a case against those exporters because they are drawing annual cash subsidies as well as other incentives. There are items lying unclaimed in ports where they have been exported. The Department of Revenue Intelligence have registered several cases against the exporters including that of garment exporters who have exported at highly inflated prices. The Customs Department have detected a consignment. I would like the Government to be vrrilant on this issue. Then in the case of garment exports, the exporters have declared a price on ladies blouses which is currently being probed as exorbitant price and claim for duty drawback and cash incentives works out to Rs. 80 lakhs. Madam, I request, through you, the Government that vigilance should be kept and should be strict on the policy of export liberalisation. Thank you.

Need for oil exploration in Madhya Pradesh

SHRI SURESH PACHOURI (Madhya Pradesh): Madam Deputy Chairman, I want to draw the attention of the House about the inadequate attention given by ONGC in Madhya Pradesh. The ONGC and the Oil India Limited have done commendable work in oil exploration and production activities in a number of States like Gujarat, Assam, Andhra Pradesh, Tamil Nadu, West Bengal but somehow the State of dhya Pradesh has remained neglected so far in thi

field. Madam, the ONGC had carried out geophysical survey of various areas in Madhya Pradesh and results indicated a strong possibility of oil presence at village Jabera in Damoh District which is about 70 Kms. from 3 Jabalpur. However, not much headway has been made since then. It is highly desirable that ONGC operations at M. P. should be taken up speedily and effectively. Oil exploration should be intensified in other remote areas of Madhya Pradesh and of drilling operation should also be immediately planned at Jabera and other areas already identified in Madhya Pradesh. I am sure if it is done, this will prove to be a boost to the economical and industrial development of Madhya Pradesh, which 19 «. still lagging behind other States in this sphere. I urge upon the Central Government to take immediate steps in this matter and direct the ONGC to take up the necessary work immediately.

SHRIMATI VEEN A VERM A (Madhya Pradesh): Madam, I also associate with the special mention made by the hon. Member, Shri Suresh Pachouri.

mand for a Development Board for Kutch (Gujarat)

SHRI ANANTRAY DEVSHANKER DAVE (Gujarat): Madam Deputy Chairman, draw T the attention of the Government through this special important mention to a very matter. clear provision has been made in А the Constitution that development should the boards be given to two regions. One for Marathwada and one for Kutch. Special provision with respect to the States of Maharashtra

"Notwithstanding anything in this Constitution, the President may by order made with respect to the State of Maharashtra or Gujarat,

De

provide for any special responsibility of the Governor for—

Special

(a) the establishment of separate development boards for Vi-darbha, Marathwada, (and the rest of Maharashtra or, as the case may be,) Saurashtra, Kutch and the rest of Gujarat with the provision that a report on the working o'f each of these boards will be placed each year before the State Legislative Assembly.

The special development board previously was granted by the Central Government to the Kutch area but it was cancelled after some vears by the Central Government. Recently, the Central Government has declared a development board for the Marathwada region. The long standing demand of the people of Kutch for the development board is pending with the Central Government. We demand that our special development board should be headed by the Chief Minister and not by the Governor because the Chief Minister is answerable to the Legislative Assembly. Secondly, Madam, our board should be provided with sufficient funds by the Central Government. Thirdly, Madam, our board should have the provision of proper services of the Central Government as well as the State Government. Lastly, we demand that there must be technical institutions in Kutch area and a technical college should be provided in our area. This has been our demand since long but still it has not been provided to this area. Our area is a backward area. It fe situated on border and that is why, this provision has been made in the Constitution and our demand must be fulfilled. So I request the Central Government through this House, to fulfil our demand.

SHRI DINESHBAI TRIVEDI (Gujarat): I associate myself with the sentiments expressed by the hon. Member.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE (Maharashtra): If it is Kutch, I also associate. Need To Grant 'Class B-2' Status f Bikaner

श्रीमती सरला माहेश्वरी (पश्चिमी बंगाल) : माननीय उपसभापति महंादया, मैं इस विशेष उल्लेख के .रिये सरकार का ध्यान बीकानेर वासियों की लम्बे ग्ररसे से उपेक्षित एक मांग की श्रोरदिलाना चाहती हूं।

बीकानेर वासी लम्बे अरसे से यह मांग करते रहे हैं कि उनके शहर को बी-2 अणी में वर्गी त किया जाए । गत 18 अगस्त से फिर उन्होंने इस मांग को लेकर अन्दोलन शुरू कर दिया है । महंत्य्या, मेरी जानकारी के अनुसार जगरों के वर्गीकरण के जो स्वीहत मायदण्ड हैं, वर्णक नेर नगर उनके अनुसार वी-2 श्रेगी में पड़ना है ।

नगरों के वर्गीव:रण के नौजूदा माप-दण्ड के अनुसार बी-2 श्रेणी में एड़ने वाले नगरों की अवादी 4 लाख से 8 लाख के अन्दर होनी च हिए । बीव्यनेन िला सांख्यिकी की रूपरेख सन् 1983 में 4ह पता चल्या है वि बीव्यनेर नगरपलिवा क्षेत्र की उनसंख्या 4,49,870 सन् 1981-82 में ही हा गये थी । 1981 की जनसंख्या को ग्राधार मान व:र ग्वी त वन्म दर वृद्धि रथा ग्रावासोय वस्तियों और सैतिकों की अवादी के श्राधार पर हिसाब लगाने से यह पता चलता है दि इस गाउर को ग्रावार्द 6 लाख के करीब हो गयी है ।

सन् 1981 को नगणना के बद इसी बीच देश के कई नगरों की श्रेणी में परिवर्तन किया गया है। राजस्थान में ही बूंदी और अजसेर की श्रेणियां बढ़ायी ज चुकी हैं। इसी बीच उत्तर प्रदेश में इमरौली, बरेली, सुलत नपुर, मध्य प्रदेश होशंगावाद केरल में शिहाब ल खादि नगरो की श्रेणी में वृद्धि की ज चुकी है। ्व फिर च खिर बी: नेर को ही क्यो उसके वाण्वि हक से बी: रखा ज रहा है ?

र उस्थान सर र ने भी केन्द्रीय सरण र से बीज नेर को बी-2 श्रेणी का शहर घोषित करने की अनुशंसा की है।

181